

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-1929/ND/2019

IN THE MATTER OF:

M/s. AVJ Developers India Pvt. Ltd.

...PETITIONER

Vs.

M/s. RIO Height Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 19.09.2019

Coram:

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

Present: Mr. Himanshu Kaushik and
Mr. Harish K., Advocates for operational-creditor
Mr. Vedit Gupta, Advocate for respondent

ORDER

Heard the counsel for the financial-creditor. Mr. Vedit Gupta, Advocate has appeared on behalf of the corporate-debtor and offered to file vakalatnama within next three days and reply within a week days' time and also requested for providing clear and visible copy of the petition as filed in the Tribunal. The counsel for the financial-creditor is directed to provide a clear and visible copy of the petition as filed in the Tribunal during the course of the day or by tomorrow by email. Post the matter to 14th October, 2019.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Annu)